श्री सैयद शाहनवाज हुसैनः लखनऊ में जो रन वे बढ़ाने जा रहे है उसका काम चल रहा है। आप जब भी लखनऊ एयरपोर्ट पर जाते होंगे तो आपको वहां कुछ प्रगति नजर आती होगी।

प्रो. एम.एम. अग्रवालः चल तो बहुत दिनों से रहा है लेकिन कब तक पूरा होगा?

श्री सैयद शाहनवाज हुसैन: जहां तक रन-वे बनाने की बात है तो लोगों को वहां से शिफ्ट करने की जरुरत है। इसके लिए बातचीत चल रही है। यह काम पूरा हो रहा है। हम इसे 2003 में ही पूरा करेंगे। बनारस में भी हम रन-वे बढ़ा रहे है। सात हजार से नौ हजार फीट कर रहे हैं और वहां एक बड़ा टर्मिनल साठ करोड़ की लागत से बनाने जा रहे है।

Entry to majority community to Bhojshala in M.P.

*448. SHRI SHAHID SIDDIQUI: Will the Minister of TOURISM AND CULTURE be pleased to state:

- (a) whether it is a fact that the Central Government have advised the M.P. Government to permit the entry of majority community for full day and to carry puja material to Bhojshala;
 - (b) if so, the reasons therefor; and
- (c) what arrangements have been made for the security of the monument?

THE MINISTER OF TOURISM AND CULTURE (SHRI JAGMOHAN): (a) to (c) A Statement is laid on the table of the House.

Statement

After a brief exchange of correspondence about the manner in which the protected monument of Bhojshala should be opened, the State Government of Madhya Pradesh made certain suggestions/ recommendations. These suggestions and decisions of the Central Government are contained in Statement-I (Seebelow). Subsequently, the State Government wanted formal orders issued by Director General, ASI. The requisite order was issued and a copy of the order is at Statement-I I (See below).

Keeping in view the background of the case and the practical considerations, the solution arrived at was considered to be most sound and feasible. The arrangements have worked satisfactorily. The number of visitors on different days/dates is at Statement-Ill.

RAJYA SABHA

Statement-I

The views of the ASI/Department of Culture, Government of India, on each of the recommendations made by the State Government in letter No. F.44-196/C-1 dated February 21,2003

Recommendations of the Collector	Views of AS I/Department of
and District Magistrate	Culture
1	2
(I) That the Muslim community shall	Concurred
be a allowed access to the premises as at present for the Friday <i>Namaaz</i> between 1 to 3 p.m.	
(II) That the Hindu community shall	Concurred
be permitted access to the premises to hold traditional ceremonies on the occasion of Basant Panchami every year.	
(Ill) The Hindu community shall be	Concurred, subject to the
permitted access to the premises between 0900 and 1100 hours every Tuesday whilst prohibiting any slogans, pooja or havan in the premises or bringing of any idol or photographs of the deity or any pooja material.	modification that the access would be given free of cost throughout the day, every Tuesday, that is, from sunrise to sunset—the normal time fixed for opening and closure of the protected monument. On that day, the visitor could take a flower or two and a few grains of rice.
(IV) Apart from the relaxations sugges-	On all other days, an entry free
ted at (I) and (II) above, the premises should also be opened to tourists, at a charge, each day between prescribed hours.	of Rupee 1.00 per person would be charged. Children (up to the age of 15) would be given free entry. The collection from this charge would be spent for the upkeep of the Bhojshala.
(V) In order to prevent any damage to	As in any other protected
this Protected Monument, the ASI shall ensure stationing adequate	monuments, a small watch and ward staff would be kept.

F00	4 '1	2002
177	Δnrıl	2003
144	April,	2005

RAJYA SABHA

number of requisite the personnel at But the responsibility for the site. maintenance of law and other (VII) Adequate Central Para Military and ensuring safety and secu-Force shall be posted to protect this rity of the buildings/visitors monument as is being done to protect would be that of Collector and other similar monuments. District Magistrate/State Government. In this connection, attention is invited to provisions of sub-section 2 of Section 16 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958. This Section, inter alia, requires: ".... The Collector shall make due provisions for the protection of such monument or part thereof...." (VI) The duration of access to the Concurred premises each day may be fixed in accordance with ASI rules as applicable to Protected Monuments.

Statement-II

Order issued by D.G. A.S.I.

F.No. 33-41 /97-M.(pt)

Dated: 7.4.2003

Order

I, Gauri Chatterji, Director General, Archaeological Survey of India, in exercise of the powers conferred on me vide rule 4 of the Ancient Monuments and Archaeological Sites and Remains Rules, 1959, and in partial modification of order No. F. 11/5/97-M dated February 5,1998, do hereby direct that the centrally protected monument, Bhojshala-Kamal Maulana Mosque at Dhar shall remain open on the following basis:

1. That the Muslim Community shall be allowed access to the premises as at present for Friday Namaaz between 1 to 3 p.m.

- 2. That the Hindu Community shall be permitted access to the premises to hold traditional ceremonies on the occasion of Basant Panchami every year.
- 3. That the Hindu Community shall be permitted access to the premises, free of charge, every Tuesday from sunrise to sunset— the normal time fixed for opening and closure of the protected monument. On that day, the visitor could take a flower or two and a few grains of rice.
- 4. That apart from the relaxations enumerated above, the premises shall be open to tourists on all other days. An entry fee of Rupee 1.00 per person will be charged. Children (up to the age of 15) would be given free entry.

The order shall come into force with immediate effect and until further orders.

Sd/-(Gauri Chatterji) Director General

Statement-Ill

The inflow of visitors to Bhojsiiala between 8.4.2003 to 18.4.2003

Date	Number of Visitors
08.04.2003	8679 Tuesday
09.04.2003	468
10.04.2003	554
11.04.2003	1200 Friday
12.04.2003	351
13.04.2003	346
14.04.2003	342
15.04.2003	4553 Tuesday
16.04.2003	313
17.04.2003	438
18.04.2003	1461 Friday

श्री शाहिद सिहिकी: चेयरमैन साहब, माननीय मंत्री जी ने यह जो जवाब दिया है यह इत्मीनानबख्श नहीं है। आर्कियॉलोजिकल सर्वे ऑफ इंडिया ने 1998 में इंदौर हाई कोर्ट में यह कहा था कि यह कमाल मौलाना मस्जिद है और इसको मस्जिद माना था। उसके बाद वहां पर यह पूजा-सामग्री ले जाने की इजाजत दी गई, जबिक वहां अंदर कोई मूर्ति नहीं है। तब किस चीज की पूजा करने के लिए सामग्री वहां ले जाई जा रही है? उस मस्जिद के प्रोटैक्शन का क्या इंतजाम है और किस तरह से उसको महफूज़ बनाया जा रहा है? जब पूजा-सामग्री अंदर जाएगी तो क्या वह मंदिर नहीं बन जाएगा? इसकी मैं सफाई चाहता हूं।

SHRI JAGMOHAN: Sir, this decision has been taken keeping in view the totality of the circumstances. There are claims and counterclaims. The decision has been taken which has been accepted, which has been implemented to the satisfaction of all. It is proceeding very satisfactorily for the last three weeks and everything is peaceful and calm. I would appeal to the hon. Members not to raise here a small point because we have to lake the larger view of the entire issue and it is proceeding satisfactorily. The Muslims have oeen allowed to have *Namaz* on Friday and the Hindus have been allowed to do Puja on Tuesday. On other days, the protected monument is there and people can enter on payment of the prescribed fee.

So far as safety aspect is concerned, we have employed eight security officials there. We have a closed-circuit television there. Under the law, it is the responsibility of the Collector to ensure that this monument is safe and every peace and order is maintained.

श्री शाहिद सिद्दिकीः चेयरमैंन साहब, यह बहुत बड़ा सवाल है और इस पर बात करना इसलिए भी जरूरी है कि ये जो लोग, जिन्होंने भोजशाला में घुसने की मांग की थी, वे हिन्दुस्तान में 30-35 हजार मस्जिदों में घुसने की बात कर रहे हैं। कुतुबमीनार, लाल किला, जामा मस्जिद और ताजमहल......(व्यवधान) करने की बात कर रहे हैं।.....(व्यवधान)

श्री सभापति : नही......(व्यवधान) डोंट रेज़ सच क्वश्चंज़। ऐसे प्रश्न मत उठाइयां......(व्यवधान)

श्री शाहिद सिद्धिकीः इस पर गवर्नमेंट को अपनी पॉलिसी साफ करनी चाहिए।...(व्यवधान)...

श्री एस.एस. अहलुवालियाः आपको यही पता नहीं कि ...(व्यवधान)...

श्री सभापति : आप बैठे रहें ...(व्यवधान)...

श्री शाहिद सिद्धिकः मुझे अपनी बात करने दीजिए।...(व्यवधान)...

श्री एस.एस. अहलुवालियाः आपको यही पता नहीं कि यह राजा भोज का बनाया हुआ ...(व्यवधान)...

श्री सभापति : अहलुवालिया जी, आप क्या बोल रहे है।...(व्यवधान)...

श्री शाहिद सिद्धिकिः वहां पर कोई मूर्ति नहीं है।...(व्यवधान)... आप कहीं पर भी कह सकते है।...(व्यवधान)... इस पर गवर्नमेंट अपनी पॉलिसी साफ करे।...(व्यवधान)...

श्री सभापति : बस हो गया।...(व्यवधान)... ठीक है, बैठिए।...(व्यवधान)...

श्री शाहिद सिद्धिकः आप मंत्री नहीं है , आप बैठिए । मंत्री जी को जवाब देने दीजिए । गवर्नमेंट की पॉलीसी क्या है , आप यह बताइये ।

SHRI JAGMOHAN: Sir I have already answered the main question saying that this decision has been taken keeping in view the totality of the circumstances. It has a long history. There are claims and counterclaims. The decision we have taken is keeping in view the claims and counter-claims and both the parties have practically accepted it. Government policy is very clear.

Dovetailing the India Development Initiative Fund

*449. SHRI K. NATWAR SINGH: DR.T. SUBBARAMI REDDY:†

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to refer to answer to Starred Question 686 given in the Rajya Sabha on 14th May, 2002 and state whether the Ministry has decided to dovetail the India Development Inrtiative Fund set up with a corpus of Rs. 200 crore with project export support provided by Exim Bank and Export Credit Guarantee Corporation?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): No, Sir.

DR. T. SUBBARAMI REDDY: Sir, I would like to know this from the Finance Minister. What is the actual state of India Development Initiative Fund set up with Rs. 200 crore? How much money has been spent? Do you have any plan to give relief to poor countries on behalf of India?

[†]The question was actually asked on the floor of the House by Dr. T. Subbarami Reddy.